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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No. ³⁸2015-2020
Dated the ²⁸ September, 2018

Subject: - Amendment of import policy of Petcoke.

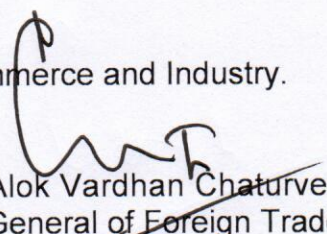
S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby notifies amendment to the Notification No.25/2015-2020 dated 17th August, 2018 read with Notification No.30/2015-2020 dated 28th August, 2018.

2. In partial modification of Notification No.25/2015-2020 dated 17th August, 2018, the Policy condition, after amendment, will read as under:

Import of pet coke for fuel purpose is prohibited. However, import of Pet coke is "free" for cement, lime kiln, calcium carbide, gasification industries **and graphite electrode industry** for use as feed stock or in the manufacturing process only on Actual User basis. **Regulation and monitoring of such imports will be as per the guidelines of Ministry of Environment, Forest and Climate Change issued vide O.M. No.Q-18011/54/2018-CPA dated September 10, 2018.**

3. **Effect of this Notification:** In addition to the existing four industries namely cement, lime kiln, calcium carbide and gasification industries, the fifth one i.e. graphite electrode industry is added for whom Petcoke is freely importable.

This issues with the approval of Minister of Commerce and Industry.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/01/AM-19/PC-2(A) / e – 11101)